

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.27 of 2021

IN THE MATTER OF:

Anish Niranjana Nanavaty **...Appellant**
Resolution Professional
Reliance Communications Infrastructure Limited

Versus

Patrimoine Expo Private Limited & Ors. **...Respondents**

For Appellant: **Shri Sumesh Dhawan, Shri Anoop Rawat, Shri
Vaijayant Paliwal, Shri Saurav Panda and Ms.
Charu Bansal, Advocates**

For Respondents: **Shri Sumit Batra, Shri Kumar Anurag Singh, Zain
A. Khan, Advocates (R-1)
Shri Aadhar Nautiyal, Ms. Simranjeet Singh, Ms.
Neha Gupta, Ms. Rhea Dube and Ms. Rudrakshi
Deo, Advocates (R-2)
Ms. Ananya Ghosh, Advocate (R-3)
Shri Varun Pandey, Advocate (R-4)**

ORDER
(Virtual Mode)

16.03.2021 Counsel for Respondent No.1 submits that the Respondent
No.1 is adopting the Reply filed by Respondent No.2.

Counsel for Respondent No.4 states that Respondent No.4 is proforma
Respondent and Respondent No.4 does not want to file Reply.

Counsel for Respondent No.3 seeks time to file Reply. Reply may be filed
within a week. Rejoinder may be filed within a week thereafter.

List the Appeal 'for admission (after Notice) hearing' on 6th April, 2021.

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

rs/md